

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 604  
IB-644/ND/2023

**IN THE MATTER OF:**  
**Kapil Kumar**

...PETITIONER

**Vs**

**Solitaire infomedia Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 06.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**  
**For the Applicant**

**:**  
**:Mr. Aditya Madaan, Mr. GP**  
**Madaan, Mr. Aishwarya Adlakh**  
**& Ms. Natasha, Adv.**

**ORDER**

Heard the Ld. Counsel for the Financial Creditor.  
Respondents/Corporate Debtor are already set ***ex parte*** vide order dated  
21.02.2024. Ld. Counsel for the Petitioner may file a short brief note on their  
petition. List the matter on **10.06.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**